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21.12.2023
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IN THE HIGH COURT AT CALCUTTA
CONSTITUTIONAL WRIT JURISDICTION
APPELLATE SIDE

WPA 4745 of 2020

Mahuya Halder
Versus
The Regional Provident Fund Commissioner-I
Employees Provident Fund Organization & Ors.

Mr. Satyendra Agarwal
Mr. Bijoy Bag
... For the provident fund authorities.

None appears on behalf of the petitioner. No accommodation has been sought for, though Mr. Agarwal, learned advocate representing the respondents/provident fund authorities is present in Court.

In view thereof, let the writ petition be dismissed for default.

(Raja Basu Chowdhury, J.)